

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.240 of 2025 (SZ)**  
[Earlier O.A. No.526 of 2025(PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the news item in The Times of India, dt: 20.09.2025, titled “**Untreated sewage from 23 drains getting discharged into the sea in Vizag**”

*And*

Greater Visakhapatnam Municipal Corporation,  
Through its Commissioner,  
Andhra Pradesh and Others.

...Respondent(s)

**REPORT FILED BY  
ANDHRA PRADESH POLLUTION CONTROL BOARD  
RESPONDENT NO.2**

27.04.2026



K. RAVINDRANATH, ADVOCATE  
Enrolment No.889 of 1983  
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD  
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Mobile No.9840057777

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT  
CHENNAI IN CONNECTION WITH**

**Original Application No. 240 of 2025(SZ)**

**[Earlier O.A. No. 526 of 2025 (PB) filed before the Hon'ble NGT, New  
Delhi]**

**IN THE MATTER OF:**

News item titled "Untreated sewage from 23 drains getting discharged into  
the sea in Vizag"

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It is certified that all the documents contained in the above annexure are true  
copies.

**Place: Visakhapatnam  
Dt:26.04.2026**

  
**Environmental Engineer,  
A.P. Pollution Control Board,  
Regional Office, Visakhapatnam**  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**Report in compliance with the Hon'ble NGT, Southern Zone, Chennai vide Order dated 11.12.2025 in Original Application No. 240 of 2025(SZ) [Earlier O.A. No. 526/2025(PB)] on the News Item titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag".**

It is to submit that the Hon'ble NGT, Principal Beach, New Delhi registered *suo-motu* on the basis of the news item titled " Untreated sewage from 23 drains getting discharged.

The Hon'ble NGT, New Delhi in its order dated 14.10.2025 in Original Application No. 526/2025(PB), stated that

*" 3. The news item states that while 18 out of 41 drains have been diverted to sewage treatment plants (STPs) by the Greater Visakhapatnam Municipal Corporation, the remaining 23 continue to release untreated wastewater into coastal stretches including RK Beach, Jalaripeta, Appughar, Sagar Nagar, and Rushikonda. This has resulted in murky beaches, plastic and waste washing ashore during rains and high tides, and an increased cleanup burden for sanitary staff.*

*4. The news item further highlights that, according to environmentalists, in the absence of proper sewage treatment, toxic waste discharged into the sea can eventually re-enter the food chain.*

*5. The news item indicates a violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Environment (Protection) Act, 1986.*

*6. The news item raises substantial issues regarding compliance with environmental norms and implementation of the provisions of scheduled enactment.*

*7. The power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

*8. Hence, we implead following as respondents in this matter:*

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

1. Respondent no.1- Greater Visakhapatnam Municipal Corporation, Through Commissioner, Tenneti Bhavan, Daspalla Hills, Visakhapatnam - 530003, Andhra Pradesh, India;

2. Respondent no.2- Andhra Pradesh Pollution Control Board, Through member Secretary, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007;

3. Respondent no.3- Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032;

4. Respondent no.4- Ministry of Environment, Forest & Climate Change, Chennai, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the appropriate Bench of the Tribunal at least one week before the next hearing date. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Southern Zonal Bench, Chennai, therefore, OA is transferred to the Southern Zonal Bench for appropriate further action. The office is directed to transfer the original record of the OA to Southern Zonal Bench, Chennai.

11. List before Southern Zonal Bench at Chennai on 11.12.2025”

Copy of the Hon'ble NGT Order dated 14.10.2025 is submitted as **Annexure-I**.

In compliance to the NGT Order dated 14.10.2025, the APPCB has submitted report dated 09.12.2025 to the Hon'ble NGT. Copy of the APPCB report dated 09.12.2025 is submitted as **Annexure-II**.

The Hon'ble NGT, Chennai in its order dated 11.12.2025 in Original Application No. 240 of 2025(SZ) [Earlier O.A. No. 526/2025(PB)] stated that

1. The above matter was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.526 of 2025 (PB) based on the news item published in The Times of India dated

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

20.09.2025, titled “*Untreated sewage from 23 drains getting discharged into the sea in Vizag*”, which has been transferred to this Bench and renumbered as Original Application No.240 of 2025 (SZ).

2. Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.

3. Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.1 and 2 and Mrs. Revathi Manivannan, the learned counsel, accepts notice on behalf of Respondent No.3.

4. The Andhra Pradesh Pollution Control Board (APPCB) has filed its report along with a copy of the note submitted by the Greater Visakhapatnam Municipal Corporation (GVMC).

5. However, the GVMC is directed to file an independent report in this regard.

6. The learned counsel appearing for the APPCB seeks time to file an additional report.

7. With the consent of the learned counsels, post the matter on 20.02.2026 for final hearing. In the meantime, the respondents are directed to file their respective reports.

1. Copy of the Hon’ble NGT Order dated 11.12.2025 is submitted as **Annexure-III**.

In compliance to the NGT Order dated 11.12.2025 regard to the Article of Times of India, published on 20-09-2025, the following is submitted:

- It is to submit the GVMC has submitted that 23 drains referred to in the said article are not discharging untreated sewage (black water). These drains carry only Dry Weather Flow (DWF), which consists of grey water generated from kitchens, bathrooms, and other domestic uses, along with rainwater. The black water generated from households is being collected through the underground drainage network and conveyed to Sewage Treatment Plants for treatment prior to discharge. Therefore, no untreated

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

sewage from the city is being discharged into the sea or other open water bodies.

- The GVMC area, comprising East, South, and North zones, is covered with approximately 90% sewerage network along with house service connections. There are two operational STPs, one at Appughar with a capacity of 25 MLD located on Beach Road, and another at Old City with a capacity of 38 MLD, which treat the sewage generated from the core areas. In addition, five sewage pumping stations are functioning along the Beach Road at Fishing Harbour, Pandurangapuram, Shanti Ashram, Sagar Nagar, and Jodugullapalem, which convey sewage from various localities including RK Beach, Pandurangapuram, and Jalaripeta to the above STPs. These systems have been in operation for several years, ensuring that sewage is collected and treated before disposal. The reports indicating discharge of untreated sewage through drains in core city areas such as Appughar, Jalaripeta, and RK Beach are not correct, as these drains carry only DWF comprising grey water and rainwater.
- In compliance with the directions of regulatory authorities including APPCB, the Hon'ble NGT, and the Hon'ble High Court, GVMC has taken proactive steps to treat even the Dry Weather Flow. Accordingly, it is proposed to divert DWF to the existing STPs at Appughar and Old City for treatment. As the existing STP at Appughar is operating at around 90% of its capacity, GVMC has proposed an additional 25 MLD STP with SBR technology adjacent to the existing facility, for which tenders have been invited under AMRUT 2.0 and GVMC funding. The GVMC has also proposed to develop sand beds with suitable vegetation across open drains in the Sagar Nagar area to reduce Biochemical Oxygen Demand (BOD) levels before discharge into the sea. This is being implemented on a pilot basis and, upon successful results, will be replicated across other drains.

- Under an IFC-funded project, GVMC has proposed to develop a comprehensive sewerage system in the rapidly growing Madhurawada Zone under Bhimili Constituency. This area, which was previously a Gram Panchayat and merged into GVMC, currently depends on septic tanks and lacks an underground drainage system. The proposed project, with an estimated cost of Rs. 553 Crores, includes provision of sewerage network, house connections, and construction of a new 20 MLD STP at Kapuluppada. The project also includes interception and treatment of water from approximately 10 natural drains in the area to ensure that no untreated water, either grey or black, is discharged into the environment.
- It is further submitted by the GVMC that no untreated sewage (black water) from the core city is being discharged into the sea, and that comprehensive measures are in place and being further strengthened to ensure treatment of both sewage and grey water, in line with the policy of preventing discharge of untreated water into water bodies.
- Out of 19 STPs operated by GVMC, APPCB is regularly collecting samples at the outlet of 16 STPs for monitoring compliance.
- APPCB installed Real-time Waste water Quality Monitoring Stations (RTWQMS) at the outlet of 3 STPs located at Appugar, Old Town and Narava of Visakhapatnam, which are being monitored regularly.
- The GVMC has awarded work order to construct 25 MLD STP in addition to the existing STP at Appugar and 20 MLD STP at Kappulauppada.
- The GVMC along the beach road, five sewage pumping stations at Fishing Harbour, Pandurangapuram, Shanti Ashram, Sagarnagar and jodugullapalem are existing to pump sewage to the STPs.

- The APPCB Officials inspected the drains carrying untreated sewage joining into the sea at various locations starting from Bheemili to Shipping Harbour on 24.04.2026 and observed that 11 open drains joining gray water into the sea. Samples were collected from the drains and submitted to the Zonal Laboratory for analysis.
- Earlier, APPCB Officials has collected samples of sewage from the drains at 12 locations starting from Bheemili to RK Beach on 02.12.2025. The quality of sewage is not meeting the discharge standards prescribed for disposal into coastal waters, particularly with respect to COD in 5 locations out of 12 locations where sewage is joining into the sea.
- The observed discharges pertain primarily to grey water (Dry Weather Flow – DWF), for which progressive measures are being undertaken to ensure interception, treatment, and compliance with environmental standards. The APPCB has taken up the issue with GVMC on multiple times regarding grey water discharge into the sea and has pursued expeditious action to ensure augmentation of the treatment capacity of the entire sewage generated within GVMC limits. In response, GVMC has proposed the construction of new STPs with a total capacity of 45 MLD, which are at various stages of implementation. With the ongoing augmentation of STP capacity, expansion of sewerage networks, and continuous monitoring by APPCB, the situation is being effectively addressed, demonstrating substantial compliance and proactive action by the concerned authorities in line with the directions of the Hon'ble NGT.

This report is submitted for kind consideration and will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

**Place: Visakhapatnam**  
**Dt: 26.04.2026**

  
**Environmental Engineer,**  
**A.P. Pollution Control Board,**  
**Regional Office, Visakhapatnam**

Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 526/2025

News Item titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag" appearing in The Times of India dated 20.09.2025

Date of hearing: 14.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-motu* on the basis of the news item titled " Untreated sewage from 23 drains getting discharged into the sea in Vizag" appearing in The Times of India dated 20.09.2025.
2. The news item relates to untreated sewage from 23 drains in Visakhapatnam being directly discharged into the sea, posing a serious environmental hazard.
3. The news item states that while 18 out of 41 drains have been diverted to sewage treatment plants (STPs) by the Greater Visakhapatnam Municipal Corporation, the remaining 23 continue to release untreated wastewater into coastal stretches including RK Beach, Jalaripeta, Appughar, Sagar Nagar, and Rushikonda. This has resulted in murky beaches, plastic and waste washing ashore during rains and high tides, and an increased cleanup burden for sanitary staff.
4. The news item further highlights that, according to environmentalists, in the absence of proper sewage treatment, toxic waste discharged into the sea can eventually re-enter the food chain.

5. The news item indicates a violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Environment (Protection) Act, 1986.

6. The news item raises substantial issues regarding compliance with environmental norms and implementation of the provisions of scheduled enactment.

7. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 *SCC Online SC 897*.

8. Hence, we implead following as respondents in this matter:

1. Respondent no.1- Greater Visakhapatnam Municipal Corporation, Through Commissioner, Tenneti Bhavan, Daspalla Hills, Visakhapatnam - 530003, Andhra Pradesh, India;
2. Respondent no.2- Andhra Pradesh Pollution Control Board, Through member Secretary, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007;
3. Respondent no.3- Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032;
4. Respondent no.4- Ministry of Environment, Forest & Climate Change, Chennai, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the appropriate Bench of the Tribunal at least one week before the next hearing date. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Southern Zonal Bench, Chennai, therefore, OA is transferred to the Southern Zonal Bench for appropriate further action. The office is directed to transfer the original record of the OA to Southern Zonal Bench, Chennai.

11. List before Southern Zonal Bench at Chennai on 11.12.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 14, 2025  
Original Application No. 526/2025  
JG

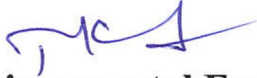
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI IN CONNECTION WITH**

**Original Application No. 526 of 2025 (PB)**

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**Place: Visakhapatnam  
Dt:09.12.2025**

  
**Environmental Engineer,  
A.P. Pollution Control Board,  
Regional Office, Visakhapatnam**

Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**Report in compliance with the Hon'ble NGT, Principal Beach, New Delhi vide Order dated 14.10.2025 in Original Application No. 526/2025(PB) registered suo-motu on the basis of News Item titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag" appearing in The Times of India dated 20.09.2025.**

It is to submit that the Hon'ble NGT, Principal Beach, New Delhi registered *suo-motu* on the basis of the news item titled " Untreated sewage from 23 drains getting discharged.

The Hon'ble NGT, New Delhi in its order dated 14.10.2025 in Original Application No. 526/2025(PB), stated that

*“ 3. The news item states that while 18 out of 41 drains have been diverted to sewage treatment plants (STPs) by the Greater Visakhapatnam Municipal Corporation, the remaining 23 continue to release untreated wastewater into coastal stretches including RK Beach, Jalaripeta, Appughar, Sagar Nagar, and Rushikonda. This has resulted in murky beaches, plastic and waste washing ashore during rains and high tides, and an increased cleanup burden for sanitary staff.*

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Environmental Engineer  
Pollution Control Board  
Regional Office, Visakhapatnam

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11. List before Southern Zonal Bench at Chennai on 11.12.2025”

Copy of the Hon'ble NGT Order dated 14.10.2025 is submitted as **Annexure-A**.

In compliance to the NGT Order dated 14.10.2025, the following is submitted:

1. The APPCB officials inspected the drains carrying untreated sewage joining into the sea at various locations starting from Bheemili to RK Beach on 19.10.2025 and made the following observations:

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

**a. Sewage generation and its present treatment status in GVMC, Visakhapatnam:**

- As per the 2023 census, the estimated population of GVMC is about 24.00 lakh. Accordingly, the present sewage generation in the city is estimated at 224 MLD (i.e., 85% of the water supply at 110 Liters per person per day). In comparison to the present total installed treatment capacity of 178.0 MLD across 19 STPs in GVMC, there is a deficit of 20% in sewage treatment capacity.
- The drain water letting in to the Sea from 4-5 drains is Dry Weather Flow (DWF) drains which carry maximum grey water collected from the kitchens, toilets, roads and rain water.
- The black water i.e. the sewage of the households from the core city is being taken to the 2 STPs (25+38 MLD) located on the Beach road for treatment, before letting into the Sea. There are 5 existing pump houses along the beach road (at fishing harbour, Pandurangapuram, Santhiashramam, Sagar nagar and Jodugulapalem) to pump the sewage collected from the city.
- The GVMC has recently proposed to treat the 'Dry Weather Flow' (DWF) water also, which is basically grey water collected from the kitchens, bathrooms and other usages etc., of the households, by diverting to the nearby two (2) STPs i.e. Appughar & Old City and to let it in to the Sea after Treatment. This is an initiative taken up by GVMC in the year 2024, with an aim to not to leave any water i.e. either black water (sewage) or grey water (kitchen, bathroom etc.) into the water body without treatment.

**b. Monitoring of APPCB:**

- Out of 19 STPs operated by GVMC, APPCB is regularly collecting samples at the outlet of 16 STPs for monitoring compliance.
- APPCB installed Real-time Waste water Quality Monitoring Stations (RTWQMS) at the outlet of 3 STPs located at Appughar,

Old Town and Narava of Visakhapatnam, which are being monitored regularly.

- APPCB Officials collected samples of sewage from the drains at the following locations starting from Bheemili to RK Beach on 19.10.2025 & 02.12.2025.
- The quality of sewage is not meeting the discharge standards prescribed for disposal into coastal waters, particularly with respect to COD in 5 locations out of 12 locations where sewage is joining into the sea.

**Action plan:**

The timelines of the different projects both in execution and under proposals are submitted here under

<b>A. STATEMENT SHOWING THE TIMELINES FOR COMPLETION OF ON-GOING PROJECTS</b>								
<b>S. No</b>	<b>Zone</b>	<b>Name of the Project</b>	<b>Length of Sewer Network</b>	<b>Capacity of the STP</b>	<b>Status</b>	<b>Date of probable completion</b>	<b>Project Cost in Rs. Cr.</b>	<b>Remarks</b>
1.	VII I	Package-I Providing Sewer Network in Pendurthi area	210 Km	54 MLD  (54 MLD already completed and in operation	97% completed	Mar'2026	412.00	Work in progress
2.	VI	Package-II Providing Sewer Network at Gajuwaka & Malkapuram area	429 Km	, another 54 MLD is in execution)	48% Completed (153 Km Network Completed)	Oct'2025	145.00 against Total Project Cost 530.00	Work proposed for pre-closure and balance work to be tendered during Jan'2026
			<b>655</b>	<b>108 (54+54)</b>				

			<b>Km</b>	<b>MLD</b>			
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<b>B. STATEMENT OF TIMELINES FOR NEW PROJECTS (NETWORK AND STPs) – PROPOSED</b>							
<b>S.No</b>	<b>Name of the Project</b>	<b>Proposed Sewer Network</b>	<b>Add. Qty. of STP Proposed</b>	<b>Project Cost in Rs. Cr.</b>	<b>Status</b>	<b>Probable completion</b>	<b>Remarks</b>
1.	Providing additional Sewer Network & Gaps including construction of 25 MLD STP at Appughar	207 Km	25 MLD	372.00	Tender Stage	Mar'2029	<ul style="list-style-type: none"> <li>Proposed under Amrut 2.0 – 25% funds</li> <li>Balance 75% funds GVMC</li> </ul>
2.	Comprehensive Sewerage System in Madhurawada area (Zone-II)	398 Km	20 MLD (1 <sup>st</sup> Phase)	553.00	Tender Stage	Mar'2029	Rs. 498.00 Cr. Loan from International Finance Corporation (IFC)
	<b>Total</b>	<b>605 Km</b>	<b>45 MLD</b>	<b>925.00</b>			

#### **Re-use of Recycled Water in GVMC:**

GVMC is treating wastewater through various STPs and recycling to industries and other bulk consumers.

- 25 MLD of secondary treated wastewater from the 108 MLD STP, Narava, is taken up for tertiary treatment (RO + UF) at the 79 MLD Tertiary Treatment Plant, and the polished water is being supplied to HPCL.
- 2 MLD of recycled water is being supplied to the Jindal Waste-to-Energy Plant.
- 6 MLD of treated wastewater is being supplied to the Golf Course at Mudasarlova for landscaping and irrigation purposes.

  
 Environmental Engineer  
 A.P. Pollution Control Board  
 Regional Office, Visakhapatnam

The APPCB has requested the Municipal Commissioner, GVMC to submit details of the quantity of sewage generated, treated, recycled and discharged into sea and the action plan for construction of STPs with timelines for onward submission to the Hon'ble NGT in Original Application No. 526/2025(PB). Accordingly, the GVMC has submitted information. Copy of the GVMC report dated 08.12.2025 is submitted as **Annexure-B**.

Further, it is to submit that a that a case was filed before the Hon'ble High Court of A.P at Amaravati in W.P (PIL) No. 248 of 2020 by Dr. Rajendra Singh alleging that sea water is getting polluted with the discharge of untreated sewage into sea. The Hon'ble High Court vide order dated 11.10.2023 constituted a committee with the following members to verify the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPs which have been established in Vizag area are enough to effectively to treat the said effluent/sewage and to determine functional capacity as against the installed capacity of the STPs and the number of STPs required in addition to the existing with a view to treat the effluent/sewage generated and to submit Committee report to the Hon'ble High Court and to determine the places at which the additional sewage/effluent treatment plants are to be located considering not only the present needs of the city of Vizag but keeping in view of the demand in future and to submit the report within 4 weeks:

1. The Commissioner, Visakhapatnam Metropolitan Region Development Authority (VMRDA).
2. A member to be nominated by the Central Pollution Control Board.
3. Nominee of the State Pollution Control Board.

Accordingly, the Central Pollution Control Board vide letter dated 01.11.2023 has nominated Smt. Soumya D, Scientist-D, CPCB as a member of the Committee. The A.P. Pollution Control Board vide letter dated 06.11.2023 has nominated G. Nagi Reddy, Environmental Engineer, Regional Office, Visakhapatnam as a member of the Committee. A meeting was conducted with the committee members on 16.11.2023 at District Collectorate, Visakhapatnam and the committee also inspected STPs in

Visakhapatnam. The Committee report is herewith enclosed with a request to submit the same to the Hon'ble High Court of Andhra Pradesh at Amaravati. Copy of the Committee report is herewith enclosed as **Annexure-C**.

The Hon'ble High Court order dated 12.11.2025 in W.P (PIL) No. 248 of 2020 stating that

*“According to the statement made by the learned Advocate General, the sewage lines from Jalaripet, Fishermen's Colony have already been connected with one Sewage Treatment Plant (S.T.P.) at Appugarh while the process for calling the tenders for establishing another S.T.P. at Appugarh is under way after the revision of the cost estimates.*

*It is stated that the tendering process would be completed by December, 2025 and the construction of an additional S.T.P. with 25 million liters per day capacity in the close proximity of the existing S.T.P. with a capacity of 25 million liters per day would commence somewhere in the month of January, 2026. It is also stated that approximately, 18 months would be required for completing the construction of this new S.T.P.*

*Mr. K. S. Murthy, learned Amicus Curie, would submit that while the second S.T.P. is sought to be established, with a view to optimally use the said S.T.P., it is necessary to lay down sewage lines from Jalaripet, Fishermen's Colony in addition to the sewage lines which are in existence, as every household it is stated is not connected with the sewage lines which are stated to have been laid from Fishermen's Colony to the existing S.T.P.*

*We see some merit in the submissions made that with a view to ensure that the second S.T.P. which is proposed to be constructed at Appugarh is optimally used, steps be also taken to lay down the sewage lines which will ultimately bring in the untreated drainage into the proposed S.T.P. They accordingly prepare so that work can then be started on the said project.*

*A Status Report be filed in this regard as also with regard to the status of the bidding process on or before the next date of hearing.*


*List on 17.12.2025.”*

  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

The copy of the Hon'ble High Court Order dated 12.11.2025 is submitted as **Annexure-D**.

This report is submitted for kind consideration and will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

**Place: Visakhapatnam**  
**Dt:09.12.2025**

  
**Environmental Engineer,**  
**A.P. Pollution Control Board,**  
**Regional Office, Visakhapatnam**

Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Visakhapatnam

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 526/2025

News Item titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag" appearing in The Times of India dated 20.09.2025

Date of hearing: 14.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-motu* on the basis of the news item titled " Untreated sewage from 23 drains getting discharged into the sea in Vizag" appearing in The Times of India dated 20.09.2025.
2. The news item relates to untreated sewage from 23 drains in Visakhapatnam being directly discharged into the sea, posing a serious environmental hazard.
3. The news item states that while 18 out of 41 drains have been diverted to sewage treatment plants (STPs) by the Greater Visakhapatnam Municipal Corporation, the remaining 23 continue to release untreated wastewater into coastal stretches including RK Beach, Jalaripeta, Appughar, Sagar Nagar, and Rushikonda. This has resulted in murky beaches, plastic and waste washing ashore during rains and high tides, and an increased cleanup burden for sanitary staff.
4. The news item further highlights that, according to environmentalists, in the absence of proper sewage treatment, toxic waste discharged into the sea can eventually re-enter the food chain.

5. The news item indicates a violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Environment (Protection) Act, 1986.

6. The news item raises substantial issues regarding compliance with environmental norms and implementation of the provisions of scheduled enactment.

7. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 *SCC Online SC 897*.

8. Hence, we implead following as respondents in this matter:

1. Respondent no.1- Greater Visakhapatnam Municipal Corporation, Through Commissioner, Tenneti Bhavan, Daspalla Hills, Visakhapatnam - 530003, Andhra Pradesh, India;
2. Respondent no.2- Andhra Pradesh Pollution Control Board, Through member Secretary, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007;
3. Respondent no.3- Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032;
4. Respondent no.4- Ministry of Environment, Forest & Climate Change, Chennai, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the appropriate Bench of the Tribunal at least one week before the next hearing date. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Southern Zonal Bench, Chennai, therefore, OA is transferred to the Southern Zonal Bench for appropriate further action. The office is directed to transfer the original record of the OA to Southern Zonal Bench, Chennai.

11. List before Southern Zonal Bench at Chennai on 11.12.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 14, 2025  
Original Application No. 526/2025  
JG

**GREATER VISAKHAPATNAM MUNICIPAL CORPORATION: VISAKHAPATNAM  
NOTE ON SEWAGE GENERATION, TREATED, RECYCLED AND DISCHARGED  
INTO THE SEA AND ACTION PLAN FOR CONSTRUCTION OF STPs.**

**1. DETAILS OF SEWAGE GENERATION IN THE CITY**

The estimated population of GVMC is about 24.00 lakhs, and the quantity of water that is supplied is 264 MLD and thus the present sewage generated in the City is about 224 MLD (i.e. 85% of the water supply @ 110 Liters Per Person Per Day). Against which, the present total capacity of STPs in function in GVMC is about 179 MLD(19 STPs), thus leaving a deficit of about 45 MLD (224 – 179) only. With the completion of ongoing comprehensive sewerage project which is now under advanced stage of completion, a new STP of 54.00 MLD by the side of existing Narava STP would come into function within 12 months i.e. by Dec 2026, thereby the total capacity of STPs in GVMC would enhance to 233 (179 +54.00) MLD and through which, the deficit of 45 MLD would be covered. (the list of STPs with capacities is enclosed)

Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC has contemplated additional capacities of STPs 2 Nos of total capacity 45 MLD (25 MLD additional STP at Appughar & 20 MLD at Kapuluppada with SBR Technology) along with sewerage network to cover the rest of the population, through different schemes with a cost of Rs.925.00 Crores, in which, 80% of the funds are proposed to be met by the GVMC itself. It is targeted to start the execution of these projects from Feb-Mar'2026 and complete in a span of 3 years i.e. by the Mar'2029.

Thus, the total capacity of STPs that would come in to function is about 278 MLD (233+25+20) by Mar'2029 with the addition of above 2 STPs proposed to construct in the recently sanctioned projects and thus there will be no deficiency is foreseen, even considering the future growth.

**2. STPs – Functional Capacities / Designed Capacities:**

As regards to the functional capacities Vs designed capacities of the STPs as on date, it is to submit that as of now about 106.43 MLD is discharged in to the 19 STPs against the installed capacity of 179 MLD. In this regard, it is to submit that there are 2 packages with a project value of Rs.942 Cr is under progress to lay Sewerage Network of about 655 Km in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from the different habitations to the STPs, which will increase the influent discharge at the STP and avoid direct disposal of untreated sewage. Out of the 2 packages, one package of Pendurthi is about 93% completed (with target completion of May'2026) and the remaining one of Gajuwaka is about 40% completed (with target completion of Dec'2026).

**3. Expansion of Sewage Network – Details:**

As a part of enhancing the sewerage network to the newly extended areas, the GVMC 'on one hand' is executing 2 projects with a worth of Rs.942 crores and also contemplated 2 new projects 'on the other hand' with a worth of Rs.887(553+334) crores, which are to be tendered out. Thus, projects worth of Rs.1583 crores are proposed by GVMC either from the its own resources or through

loans from the Financial Institutions to see the entire area is covered with sewerage network along with necessary treatment capacities. The timelines of the different projects both in execution and under proposals are submitted here under

<b>A. STATEMENT SHOWING THE TIMELINES FOR COMPLETION OF ON-GOING PROJECTS</b>								
S. No	Zone	Name of the Project	Length of Sewer Network	Capacity of the STP	Status	Date of probable completion	Project Cost in Rs. Cr.	Remarks
1.	VIII	Package-I Providing Sewer Network in Pendurthi area	210 Km	54 MLD (54 MLD already completed and in operation,	97% completed	Mar'2026	412.00	Work in progress
2.	VI	Package-II Providing Sewer Network at Gajuwaka & Malkapura m area	429 Km	another 54 MLD is in execution)	48% Completed (153 Km Network Completed)	Oct'2025	145.00 against Total Project Cost 530.00	Work proposed for pre-closure and balance work to be tendered during Jan'2026
			655 Km	108 (54+54) MLD				

<b>B. STATEMENT OF TIMELINES FOR NEW PROJECTS (NETWORK AND STPs) – PROPOSED</b>							
S.No	Name of the Project	Proposed Sewer Network	Add. Qty. of STP Proposed	Project Cost in Rs. Cr.	Status	Probable completion	Remarks
1.	Providing additional Sewer Network & Gaps including construction of 25 MLD STP at Appughar	207 Km	25 MLD	372.00	Tender Stage	Mar'2029	<ul style="list-style-type: none"> <li>Proposed under Amrut 2.0 – 25% funds</li> <li>Balance 75% funds GVMC</li> </ul>
2.	Comprehensive Sewerage System in Madhurawada area (Zone-II)	398 Km	20 MLD (1 <sup>st</sup> Phase)	553.00	Tender Stage	Mar'2029	Rs. 498.00 Cr. Loan from International Finance Corporation (IFC)
	<b>Total</b>	<b>605 Km</b>	<b>45 MLD</b>	<b>925.00</b>			

#### 4. Details of Drains flowing into the Sea:

The core city of present GVMC, Comprises of East, South & North constituencies/ zones, which was covered with about 90% of Sewage Network with House Connections. There are 2 STPs one at Appughar of 25 MLD on Beach road, and another at old city of 38 MLD, to treat the Sewage collected from the above zones before letting the sewage (black water) into the Sea. Thus, the drain water letting in to the Sea from this part (about 4-5 drains) is Dry Weather Flow (DWF) drains which carry maximum grey water collected from the kitchens, toilets, roads and rain water.

The black water i.e. the sewage of the households from the above core city is being taken to the 2 STPs (25+38 MLD) located on the Beach road for treatment, before letting into the Sea. There are 5 existing pump houses along the beach road (at fishing harbour, Pandurangapuram, Santhiashramam, Sagar nagar and Jodugulapalem) to pump the sewage collected from the city.

Considering the various guidelines and directions of PCB, Hon'ble NGT and Hon'ble High Court, the GVMC has recently proposed to treat the 'Dry Weather Flow' (DWF) water also, which is basically grey water collected from the kitchens, bathrooms and other usages etc., of the households, by diverting to the nearby two(2) STPs i.e. Appughar & Old City and to let it in to the Sea after Treatment. This is an initiative taken up by GVMC in the year 2024, with an aim to not to leave any water i.e. either black water (sewage) or grey water (kitchen, bathroom etc.) into the water body without treatment. As the existing STP of 25 MLD at Appughar is almost functioning at 90% of its capacity, GVMC has proposed an additional STP of 25 MLD with SBR Technology by the side of existing STP to treat the Dry Weather Flow (DWF) of Kitchen & Bathrooms etc., for which, tenders were invited under Amrut 2.0 & GVMC funds and expected to be grounded by Feb'2026.

In addition to the above, about 19 drains which fall between Rushikonda to Bheemili, it is to submit that there is no underground drainage in Madhurawada to Bheemili areas, where those drains fall. A project has been proposed by GVMC with International Finance Corporation (IFC) assistance for Rs.553 Cr. in Madhurawada Zone, which envisages laying of about 398 Kms of sewer lines, house connections along with 20 MLD STP. The funds are met by the GVMC from its own resources considering the growth, necessity and environmental concerns. The tenders have been invited for this project also and work is expected to be grounded by Feb'2026. The targeted completion period of the project is Dec'2028. With the completion of the above two(2) projects, the city drain water from all the drains along the coast including grey water will be treated and discharged into the Sea.

With all the above, it is submitted the GVMC is committed to let no black (sewage) water through drains in the city limits left un-treated and additional steps are being taken to treat the household water (grey water) flowing through the drains as well, as a part of policy not to leave any water into the water bodies without treatment.

#### 5. Re-use of Recycled Water in GVMC:

GVMC is effectively treating wastewater through various STPs and recycling it for beneficial use, primarily by supplying it to industries and other bulk consumers.

Currently:

- 25 MLD of tertiary-treated water is being supplied to HPCL from the 108 MLD STP, Narava, after undergoing RO + UF treatment at the 79 MLD Tertiary Treatment Plant.
- 2 MLD of recycled water is being supplied to the Jindal Waste-to-Energy Plant.
- 6 MLD of treated wastewater is being supplied to the Golf Course at Mudasarlova for landscaping and irrigation purposes.

GVMC is thus promoting sustainable water use by maximizing the reuse of treated wastewater and reducing dependency on freshwater sources.

*P. Santhosh*  
*08/12/2015*  
Commissioner  
Greater Visakhapatnam  
Municipal Corporation  
Visakhapatnam

## STP DETAILS 26

Sl. No	Location	Treatment Plant Capacity (in MLD)	Status	Technology Used	STP Operator	Method of Disposal of Effluent
1	Lakshmi Talkies	38	Operational	Activated Sludge Process (ASP)	ULB	Used for Irrigation/Horticulture/Farming
2	Appughar	25	Operational	Activated Sludge Process (ASP)	ULB	Used for Irrigation/Horticulture/Farming
3	Mudasarlova	13	Operational	Activated Sludge Process (ASP)	ULB	Used for Irrigation/Horticulture/Farming
4	Narava	108(54MLD Under renovation)	Operational	Activated Sludge Process (ASP)	ULB	Industrial Use
5	Anakapalli	15	Operational	Activated Sludge Process (ASP)	ULB	Used for Irrigation/Horticulture/Farming
6	Bakkanapalem	1	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
7	Boyapalem	1	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
8	Marikavalasa	2	Operational	Membrane BioReactor (MBR)	ULB	Industrial Use
9	YSR Nagar	2	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
10	Vambey Colony	3	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
11	Kommadi	4	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
12	Manthripalem	1	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
13	Madhinabagh	2	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
14	Sri Nagar	0.5	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
15	Yathapalem	2.5	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
16	Aganampudi	6	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
17	Rathicheruvu	2	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
18	Marikavalasa	2	Operational	Membrane BioReactor (MBR)	ULB	Used for Irrigation/Horticulture/Farming
19	Karnavaripalem	5	Under Trail Run			
	Total	233 MLD				

**Rc.No.2023/PIL/VSP, Dt.04.12.2023**

**From**  
**Commissioner,**  
**Visakhapatnam Metropolitan Region**  
**Development Authority (VMRDA),**  
**Visakhapatnam**

**To**  
**Sri V. Surya Kiran Kumar,**  
**The Standing Counsel,**  
**Plot No. 102, Ushodaya Towers,**  
**Kaza, Mangalagiri,**  
**Guntur District - 522508, A.P**

**Sir,**

**Sub:** WP PIL No. 248/2020 filed by filed by Dr.Rajendra Singh and Sri Bolisetty Satyanarayana before the Hon'ble High Court of Andhra Pradesh at Amaravati in the matters of discharge of sewage and effluents into sea -Committee Report furnished for onward submission to the Hon'ble High Court -Reg.

**Ref:** 1. WP PIL No. 248/2020 filed by filed by Dr.Rajendra Singh and Sri Bolisetty Satyanarayana in Honble High Court.  
2. The Honble High Court Order dated 11.10.2023.  
3. The Honble High Court Order dated 10.11.2023.

\*\*\*

With reference to the above, it is to submit that Dr. Rajendra Singh and Sri Bolisetty Satyanarayana has filed a case before the Hon'ble High Court alleging that sea water is getting polluted with the discharge of untreated sewage into sea.


The Hon'ble High Court vide order dated 11.10.2023 constituted a committee with the following members to verify the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPs which have been established in Vizag area are enough to effectively to treat the said effluent/sewage and to determine functional capacity as against the installed capacity of the STPs and the number of STPs required in addition to the existing with a view to treat the effluent/sewage generated and to submit

Committee report to the Hon'ble High Court and to determine the places at which the additional sewage/effluent treatment plants are to be located considering not only the present needs of the city of Vizag but keeping in view of the demand in future and to submit the report within 4 weeks:

1. The Commissioner, Visakhapatnam Metropolitan Region Development Authority (VMRDA).
2. A member to be nominated by the Central Pollution Control Board.
3. Nominee of the State Pollution Control Board.

Accordingly, the Central Pollution Control Board vide letter dated 01.11.2023 has nominated Smt. Soumya D, Scientist-D, CPCB as a member of the Committee. The A.P. Pollution Control Board vide letter dated 06.11.2023 has nominated G. Nagi Reddy, Environmental Engineer, Regional Office, Visakhapatnam as a member of the Committee. A meeting was conducted with the committee members on 16.11.2023 at District Collectorate, Visakhapatnam and the committee also inspected STPs in Visakhapatnam.

The Committee report is herewith enclosed with a request to submit the same to the Hon'ble High Court of Andhra Pradesh at Amaravati.

  
**Commissioner,  
Visakhapatnam Metropolitan Region  
Development Authority (VMRDA),  
Visakhapatnam**

Encl: a/a.

**BEFORE THE HON'BLE HIGH COURT OF ANDHRA PRADESH  
AT AMARAVATI**

**WP PIL NO. 248 of 2020**

**IN THE MATTER OF:**

1. DR Rajendra Singh, S/o. Sukhveer Singh, Hindu, aged 61-years, Environmentalist and Waterman of India, Raman Megasessy Awardee, R/o. Ward No-8, Teh Tanagaj, Tarun Bharat Sangh, Bhikampura, Aiwara, Rajasthan-301002.
2. Bolisetty Satyanarayana, S/o. Srimannarayana, Hindu, aged 62-years, Environmentalist, R/o. HIG-50, MVP Colony, Sector-1, Vishakhapatnam-530 017

**.....PETITIONERS**

**VERSUS**

1. The State of Andhra Pradesh, Rep. by its Special Chief Secretary, Environment and Forest, Government of Andhra Pradesh. Secretariat, Velagapudi, Amaravathi.
2. The Chairman, AP State Pollution Control Board, Government of Andhra Pradesh, Velagapudi, Amaravathi.
3. The Chairman, AP State Bio-diversity Board, State of Andhra Pradesh
4. The Secretary, Ministry of Environment, Forests and Climate Change (MOEF and CC) Union of India, Indira Paryavaran Bhawan, Jar Bagh Road, New Delhi.
5. The District Collector, O/o. Collectorate Visakhapatnam, Visakhapatnam District
6. The Commissioner, O/o. Commissionerate of GVMC, Greater Visakhapatnam Municipal Corporation, Visakhapatnam
7. Central Pollution Control Board, Rep. by its Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi.

**...RESPONDENTS**

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3.	<b>Annexure - II</b> Hon'ble High Court Order dated 10.11.2023	20-22
4.	<b>Annexure - III</b> Details of existing STPs capacity and location in GVMC limits	23-24
5.	<b>Annexure - IV</b> Details on the New STPs, Network system proposed by GVMC	25-28
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It is certified that all the documents contained in the above annexure are true copies.

Date:04.12.2023

  
**Commissioner,**  
**Visakhapatnam Metropolitan Region**  
**Development Authority (VMRDA),**  
**Visakhapatnam**





- ii. To determine functional capacity as against the installed capacity of the STPs and the number of STPs required in addition to the existing with a view to treat the effluent/sewage generated and to submit Committee report to the Hon'ble High Court and to determine the places at which the additional sewage/effluent treatment plants are to be located considering not only the present needs of the city of Vizag but keeping in view of the demand in future.

#### **4.0 Committee meeting held on 16.11.2023**

A meeting was conducted with the committee members on 16.11.2023 at District Collectorate, Visakhapatnam. During meeting, the Commissioner, Visakhapatnam Metropolitan Region Development Authority (VMRDA) has discussed matter with the committee members and instructed the Chief Engineer, GVMC to submit a detailed report on the sewage generated, individual STP wise the gap between designed capacity and present operating capacity, the status of corresponding sewage conveyance lines, status of pump houses and quantity of sewage being diverted directly to drains during maintenance of pumps. Action plan for completion of construction of new STPs at suitable locations along with sewage conveyance lines / UGD and to meet the future demands and to achieve Zero untreated sewage discharge into sea. The commissioner further instructed the EE, PCB to submit a report on the effluents being released by the industries located within bowl area of Visakhapatnam to include in the report.

#### **5.0 Status of existing STPs and Deficit in sewage treatment**

At present there are 19 numbers of Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in entire GVMC jurisdiction to treat the domestic sewage that is generated in the city with a population of about 23.00 lakhs as per the Census year 2021. The Details of existing STPs capacity and location are enclosed as **Annexure -III**.

According to the estimated population of about 23.00 lakhs, the present sewage generated in the city is estimated to be 215.05 MLD (i.e., 85% of the water supply @ 110 Liters Per Person Per Day). Compared to 179.50 MLD of present total installed

capacity of 19 STPs in GVMC with estimated sewage generation of 215.05 MLD, there is a deficit of about 35.55 MLD (215.05 – 179.50) in treatment.

At present, 19 STPs in the GVMC are treating 106.43 MLD of sewage compare to the installed capacity of 179.50 MLD. The deficit in treatment of 70.07 MLD of sewage in functional capacities Vs designed capacities of the STPs is due to lack of UGD system to convey sewage from households to the existing STPs.

Out of 19 numbers of STPs operated by GVMC, the APPCB collected samples from the outlet of 16 STPs of total sewage received capacity of 101.15 MLD during the period from 29.08.2023 to 09.10.2023. Out 16 STPs, 7 STPs of total capacity 93.15 MLD are complying with the stipulated effluent discharge standards and remaining 9 STPs of total capacity 8.0 MLD are not complying the effluent discharge standards. The detail status of STPs are furnished in Table 1.

**TABLE 1: STATUS OF STPS WITH THEIR COMPLIANCE STATUS OF STANDARDS AND FUNCTIONAL CAPACITY**

S.No	Location/Area	Installed Capacity MLD	Sewage Received for treatment MLD	Compliance status with reference to sewage discharge standards
<b>Major STPs</b>				
1	Mudasarlova Arilova area	13.00	8.50	Complying with the standards
2	Appughar, Beach road area MVP Colony	25.00	22.70	Complying with the standards
3	Old Laxmi talkies, near town Kotha Road	38.00	33.35	Complying with the standards
4	Narava area back side of NH-16 Ayyappaswamy temple backside (108 MLD)	54.00	20.00	Complying with the standards
5	Anakapalli (Shankaram)	15.00	7.20	Complying with the standards
Sub Total		145.00	91.75	

	<b>MINI STPs</b>			
1	Madinabagh/ GWK adjacent at Steel plant	2.00	1.15	Complying with the standards
2	Yathapalem Colonies in Gajuwaka area near Gangavaram APIIC area	2.00	1.25	Not complying the standard in respect of TSS & BOD
3	0.5 MLD STP a Srinagar in Gajuwaka area	0.50	0.25	Not complying the standard in respect of TSS & BOD
4	Mantripalem/ 32 Peripherals near Lankelapalem Junction	1.00	0.25	Complying with the standards
5	Karnavanipalem / GWK APIIC Colony	5.00	-	-
6	Rathi Cheruvu/ Pendurthi	2.00	0.75	Not complying the standard in respect of TSS & BOD
7	Aganampudi/32 Peripherals near Lankelapalem Junction	6.00	3.78	-
8	Kommadhi/Madhurawada	4.00	1.90	Not complying the standard in respect of TSS & BOD
9	Bakkannapalem / Madhurawada	1.00	0.35	Not complying the standard in respect of TSS & BOD
10	2 MLD STP at Marikavalasa of Sy.No.179 in Madhurawada area	2.00	1.20	Not complying the standard in respect of TSS & BOD
11	3 MLD STP at Vambay colony in Madhurawada area	3.00	1.25	Not complying the standard in respect of TSS & BOD
12	2 MLD STP at YSR Nagar of Sy.No.27 in Madhurawada area	2.00	0.70	Not complying the standard in respect of TSS & BOD
13	Boyapalem / Paradesipalem/ Madhurawada	1.00	0.35	Not complying the standard in respect of TSS & BOD
14	Paradeshipalem	2.00	0.50	-

15	Phythorid at Ravulla Cheruvu	1.00	1.00	-
	Sub Total	34.50	14.68	
	<b>Grand Total</b>	<b>179.50</b>	<b>106.43</b>	

The Committee reviewed the measures taken by GVMC for treatment of 35.55 MLD of sewage caused due to gap between sewage generation Vs installed capacity of STPs and 70.07 MLD of sewage untreated due to gap in functional capacities Vs designed capacities. The details of the measures proposed by GVMC to treat remaining 105.62 MLD are submitted in **Annexure IV**.

## **6.0 Proposals of GVMC for establishing new STPs and Under Ground Drainage (UGD) System**

### **i. Installation of STPs**

As per the records furnished by GVMC, construction of a new STP of 54.00 MLD adjacent to existing 54 MLD capacity STP at Narava is under advanced stage of completion and 90% of the installation work is completed. It is informed by GVMC that the construction will be completed before December 2024. On completion of the new STP at Narava, the total capacity of STPs in GVMC would enhance to 233.50 (179.50+54.00) MLD and the deficit of 35.55 MLD of sewage is treated.

Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC has planned to install two additional STPs of capacities 25MLD and 50 MLD along with sewerage network to cover the rest of the population, through different schemes with a cost of Rs.641.00 Crores. As per the records of GVMC, the execution of the new projects is scheduled for commence from February -March, 2024 and complete in a span of 3 years i.e., by the December, 2027.

On completion of installation of all three new STPs, the total installed capacity of STPs in GVMC will be 308.50 MLD (179.50+ 54.00+ 25.00+50.00

MLD) and adequate for treatment of sewage generated from the GVMC with expansion of population.

The details of the New STPs proposed along with their location and timelines of completion are as follows:

**TABLE 2: TIMELINES OF CONSTRUCTION OF ADDITIONAL STPs WITH STATUS AND PROJECT COST**

S.No	Zone	Construction of STP at the following location	Quantity	Estimated Date of completion	Project Cost in Rs. Cr.	Status
1.	VI	Narava	54 MLD	December 2024	942.00	90% work completed As a part of Package-I (Pendurthi area) Package-II (Gajuwaka & Malakapuram)
2.	III	Appughar	25 MLD	March 2026	88.00	Tenders to be invited
3.	II	Kapuluppada	50 MLD	December 2027	553.00	Permission from the GoAP is awaited.
		<b>Total</b>	<b>129 MLD</b>		<b>1583.00</b>	

## ii. Installation of UGD System for Sewage

Compare to the installed capacity of 179.50 MLD of 19 STPs with the present operational capacity of 106.43 MLD, there is a deficit in treatment of 70.07 MLD of sewage due to lack of UGD system to convey sewage. To increase the influent discharge at the STP and avoid direct disposal of untreated sewage, GVMC is in the process of installation of sewage network of about 655 Km in 2 packages with total project cost of Rs. 942.00 Crores in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from different habitations to the STPs. Out of the 2 packages, one package of Pendurthi is 93% completed with target completion before May, 2024 and the remaining one at Gajuwaka is 40% completed with target completion before December 2024.

In addition to above projects, considering expansion of the city and future population, as a part of enhancing the sewerage network to the newly extended areas, the GVMC has planned for installation of additional 500 km UGD through implementation of two new projects of total cost Rs.641 crores. Both the projects are in approval/tender stage and proposed to complete before December 2027

The details of timelines of the different projects both in execution and under proposals are furnished in Table 3 and 4.

**TABLE 3: TIMELINES FOR COMPLETION OF ON-GOING PROJECTS**

S. No	Zone	Name of the Project	Length of Sewer Network	Capacity of the STP	Project Cost in Rs. Crores	Date of probable completion	Remarks
1.	VIII	Package-I Providing Sewer Network in Pendurthi area	226 km	54 MLD	412.00	December 2024	93% work completed and remaining Work in progress
2.	VI	Package-II Providing Sewer Network at Gajuwaka & Malkapuram area	429 km		530.00	December 2024	45 % work completed and remaining Work in progress
		<b>Total</b>	<b>655 km</b>	<b>108 (54+54) MLD</b>	<b>942.00</b>		

**TABLE 4: TIMELINES FOR NEW PROJECTS (NETWORK AND STPs) - PROPOSED**

S.No	Name of the Project	Proposed Sewer Network	Add. Qty. of STP Proposed	Project Cost in Rs. Cr.	Probable completion	Remarks
1.	Providing additional Sewer Network & Gaps	50 km	25 MLD	88.00	March 2026 (2 years duration)	<ul style="list-style-type: none"> <li>•Tender Stage</li> <li>•Proposed under Amrut 2.0 -</li> </ul>

	including construction of 25 MLD STP at Appughar					25% funds • Balance 75% funds GVMC
2.	Comprehensive Sewerage System in Madhurawada area (Zone-II)	450 km	50 MLD	553.00	December 2027 (3 years duration)	• Approval Stage • 92% GVMC Funds through Financial Loan.8% funds from AMRUT 2.0
	<b>Total</b>	<b>500 km</b>	<b>75 MLD</b>	<b>641.00</b>		

### 7.0 Treatment and disposal of industrial effluents in Visakhapatnam city

There are 6 major industries in bowl area of Visakhapatnam city and details are as follow:

- i. M/s. Hindustan Petroleum Corporation Ltd., (Visakh Refinery) Malkapuram, Visakhapatnam District
- ii. M/s. Coromandel International Ltd., Sriharipuram, Malkapuram (PO), Visakhapatnam District
- iii. M/s. The Andhra Petrochemicals Ltd., Opp. Naval Dock Yard, Post Box No: 1401, Visakhapatnam
- iv. M/s. ArcelorMittal Nippon Steel India Limited (formerly M/s. Essar Steels Ltd.), Near Flyover, Scindia Road, Visakhapatnam
- v. M/s. Rain CII Carbon (Vizag) Limited, Scindia Road, Naval Base Post, Sy No. 67 (Part), Visakhapatnam
- vi. M/s. Visakhapatnam Port Authority (VPA), Visakhapatnam

The details of quantity of effluent generation, Effluent Treatment Plants, Mode of treated effluent disposal in industries located in bowl area of Visakhapatnam are as follow:

#### 1. M/s. Hindustan Petroleum Corporation Ltd., (Visakh Refinery) Malkapuram, Visakhapatnam District:

Sl No.	Description of effluent	ETP Capacity	Online Monitoring Parameters	Point of Disposal
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1	Process & Washings- 11,820 KLD	<b>ETP - II</b> (flow - 325 m <sup>3</sup> /hr) & <b>ETP -IV</b> (flow - 180 m <sup>3</sup> /hr)	pH, COD, BOD	Treated in ETP and treated effluent complying the prescribed standards are discharge into Meghadrigedda surplus course that finally joining the Sea.
2	Cooling Blow Down - 3,59,400 KLD	Not required		Treated effluent complying the prescribed standards are discharge into Meghadrigedda surplus course that finally joining the Sea.

**2. M/s. Coromandel International Ltd., Sriharipuram, Malkapuram (PO), Visakhapatnam District:**

Sl No.	Effluent description	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Process and Washings- 1800 KLD	ETP of capacity 1800 KLD consisting of Equalization tank 900 M <sup>3</sup> → Reaction tank 1 → Clariflocculator - 1 → Buffer tank 70 M <sup>3</sup> /hr → Reaction tank 2 → Clariflocculator - 2 → Reaction tanks 3 cum Neutralization tank → Holding tank → Reaction tank - 4 & filter press	Not required	Process effluents is recycled / reused within factory premises to achieve Zero discharge except during rainy season.
2	Cooling tower blow down- 91600 KLD	Not required	pH, Flourides	Discharged into Meghadrigedda surplus course that joins the Sea.

**3. M/s. The Andhra Petrochemicals Ltd., Opp. Naval Dock Yard, Post Box No: 1401, Visakhapatnam**

Sl No.	Description of effluent	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Process Effluents - 45	3434 KLD	pH, TSS,	After treatment in the

	KLD + Boiler Blow Down - 100 KLD + Auxiliary Cooling - 110 KLD + Softener / DM Plant / RO plant - 60 KLD + Sea water cooling - 3,119 KLD		COD, BOD & Flow rate	ETP, the treated wastewater complying with prescribed standards is discharged into Meghadrigedda Channel that ultimately joins the Sea.
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**4. M/s. ArcelorMittal Nippon Steel India Limited (formerly M/s. Essar Steels Ltd.), Near Flyover, Scindia Road, Visakhapatnam:**

Sl No.	Effluent description	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Cooling tower Blow Down (480 KLD) + Boiler Blow Down Effluents (120 KLD) + Surplus water from slurry pipeline (8568 KLD)	--	---	Recycled in the process and surplus water if any is discharged into Megadrigedda surplus water course.

**5. M/s. Rain CII Carbon (Vizag) Limited, Scindia Road, Naval Base Post, Sy No. 67 (Part), Visakhapatnam**

Sl No.	Effluent description	ETP Capacity	Online Monitoring Parameters	Point of Disposal
1	Once through cooling water (Sea Water) - 3673 KLD	--	---	Discharged into Sea after complying the discharge standards.

**6. M/s. Visakhapatnam Port Authority (VPA), Visakhapatnam**

Sl No.	Effluent description	STP Capacity	Online Monitoring Parameters	Point of Disposal
1	Domestic Effluents - 3,091 KLD	10 MLD	--	After treatment in STP, the treated wastewater is used for dust suppression and greenbelt.

Out of 6 **number** of industries in BOWL area, 3 industries viz., M/s. The Andhra Petrochemicals Ltd., M/s. Hindustan Petroleum Corporation Ltd., and M/s.

Coromandel International Ltd., are discharging process wastewater into Meghadrigedda surplus course after treatment. These three industries are having Effluent Treatment Plants (ETPs) for treatment of process wastewater and provided online effluent monitoring systems for monitoring the parameters pH, TSS, BOD and COD. After treatment in the ETP and treated wastewater complying with the standards stipulated by the Andhra Pradesh Pollution Control Board, is discharged into Meghadrigedda Channel which ultimately joins the Bay of Bengal Sea. As per online monitoring data for the last one year, the treated effluents discharged into Meghadrigedda are within the standards. Out of three remaining industries, two industries namely 1) M/s. Arcelor Mittal Nippon Steel India Limited, 2) M/s. Rain CII Carbon (Vizag) Limited are discharging their once through sea water (utilized for cooling purpose only) into sea and remaining facility i.e., M/s. Visakhapatnam Port Authority is having STP of capacity 10 MLD for treatment of domestic wastewater generated from the port and from part of the Visakhapatnam City (Convent Junction area). After treatment in STP, part of treated wastewater is utilized for dust suppression & greenbelt and discharge the remaining treated wastewater into the Sea.

## **8.0 Committee Conclusions & Recommendations**

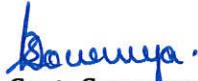
1. In BOWL area of GVMC jurisdiction, six (6) industries are existing. Three (3) industries namely, M/s. The Andhra Petrochemicals Ltd., M/s. Hindustan Petroleum Corporation Ltd., and M/s. Coromandel International Ltd., are having Effluent Treatment Plants (ETPs) for treatment of process wastewater and provided online effluent monitoring systems for monitoring the parameters pH, TSS, BOD and COD. After treatment in the ETPs and the treated wastewater complying with the effluent discharge standards is discharged into Meghadrigedda Channel that ultimately joins the Sea.

Out of three remaining industries, two industries namely M/s. Arcelor Mittal Nippon Steel India Limited and M/s. Rain CII Carbon (Vizag) Limited are discharging their once through sea water into sea and remaining facility i.e., M/s. Visakhapatnam Port Authority is having STP of capacity 10 MLD for treatment of domestic wastewater generated from the port and from part of the

Visakhapatnam City (Convent Junction area). After treatment in STP, part of treated wastewater is utilized for dust suppression & greenbelt and discharge the remaining treated wastewater into the Sea.

2. At present there are 19 number of Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in the entire GVMC limits to treat the domestic sewage that is generated in the city. It is estimated that 215.05 MLD of sewage is generated from 23.00 lakhs population (as per the Census year 2021) in GVMC. Accordingly, there is a deficit of about 35.55 MLD sewage from treatment. The GVMC is in process of installing one STP of 54.00 MLD at Narava and it is scheduled for operation within 12 months i.e., by December 2024. On completion of installation of additional STP at Narava, the deficit of 35.55 MLD of sewage is treated.
3. Regarding functional capacities Vs designed capacities of the STPs, as there is no complete effluent conveyance network/ Under Ground Drainage (UGD) System, at present 106.43 MLD of sewage is being treated in the 19 STPs against the installed capacity of 179.50 MLD. There is deficit of 70.07 MLD in treatment of sewage. In view of this, the GVMC has proposed 2 projects to lay Sewerage Network of about 655 Km in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from the different habitations to the STPs to increase the influent discharge at the STP and avoid direct disposal of untreated sewage into the Sea. Out of the 2 packages, one package of Pendurthi is about 93% completed (with target completion of May, 2024) and the remaining one of Gajuwaka is about 40% completed (with target completion of December, 2024).
4. Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC is in process of implementing 2 additional STPs with total capacity of 75 MLD (25 MLD STP at Appughar and 50 MLD STP at Kapuluppadu. GVMC has proposed to start the execution of these projects from February – March, 2024 and complete within a period of 3 years i.e., by the December, 2027.

5. In addition to above projects, considering expansion of the city and future population, as a part of enhancing the sewerage network to the newly extended areas, the GVMC has planned for installation of additional 500 km UGD through implementation of two new projects. Both the projects are in approval/tender stage and proposed to complete before December 2027.
6. The GVMC shall install flow meters at inlet and outlet of all the STPs and online effluent monitoring systems for all the STPs outlets as per the CPCB directions dated 07.08.2020 for continuous monitoring of the parameters such as pH, TSS, BOD and COD before discharging and connect the data to APPCB and CPCB portals for monitoring.
7. The GVMC shall ensure all the components of STPs including sludge handling system and chlorination are functional.
8. The GVMC shall ensure proper operation and maintenance of existing STPs and ensure treated effluent is complying with the stipulated sewage discharge standards prior to disposal and ensure that no sewage is let out without treatment.

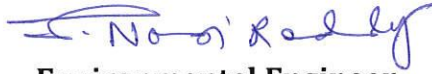


**Smt. Sowmya D**  
**Scientist-D**

**Central Pollution Control Board**



**Commissioner**  
**Visakhapatnam Metropolitan**  
**Region Development Authority**



**Environmental Engineer**  
**Regional Office, Visakhapatnam**  
**Andhra Pradesh Pollution Control Board**

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI  
(Special Original Jurisdiction)

WEDNESDAY, THE ELEVENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY THREE

:PRESENT:

THE HONOURABLE THE CHIEF JUSTICE SRI DHIRAJ SINGH THAKUR  
AND  
THE HONOURABLE SRI JUSTICE R RAGHUNANDAN RAO  
PUBLIC INTEREST LITIGATION NO: 248 OF 2020



Between:

1. DR Rajendra Singh, S/o. Sukhveer Singh, Hindu, aged 61-years, Environmentalist and Waterman of India, Raman Megasessy Awardee, R/o. Ward No-8, Teh Tanagaj, Tarun Bharat Sangh, Bhikampura, Aiwara, Rajasthan-301002 Aadhar No.7432 4176 0362 Email rajen59singh@gmail.com jalpurushtbs@gmail.com Phone 91 9414066765
2. Bolisetty Satyanarayana, S/o. Srimannarayana, Hindu, aged 62-years, Environmentalist, R/o. HIG-50, MVP Colony, Sector-1, Vishakapatnam-530 017 Aadhar No.3594 1483 9729 Email bolisettisatyanarayana@gmail.com Phone 91 9849152757 Bank A/c.No.00501530013772, HDFC Bank, IFSC HDFC0000050, Dwaraka Nagar Branch, Vishakapatnam

Petitioners

AND

1. The State of Andhra Pradesh, Rep. by its Special Chief Secretary, Environment and Forest, Government of Andhra Pradesh. Secretariat, Velagapudi, Amaravathi. Email spfcs\_efst@ap.gov.in
2. The Chairman, AP State Pollution Control Board, Government of Andhra Pradesh, Velagapudi, Amaravathi. Email chairman@appcb.gov.in Phone 0866-2463202
3. The Chairman, AP State Bio-diversity Board, State of Andhra Pradesh, Email apsbiodiversityboard@gmail.com
4. The Secretary, Ministry of Environment, Forests and Climate Change (MOEF and CC) Union of India, Indira Paryavaran Bhawan, Jar Bagh Road, New Delhi-110 003 Email secy\_moef@nic.in Phones 91 11 24695262 2462192 (Office) 91 11 24695270 (Fax)
5. The District Collector, O/o. Collectorate Visakhapatnam, Visakhapatnam District, Email collector\_vsk@ap.gov.in
6. The Commissioner, O/o. Commissionerate of GVMC, Greater Visakhapatnam Municipal Corporation, Visakhapatnam, Email commissioner\_gvmc@yahoo.co.in
7. Central Pollution Control Board, Rep. by it's Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032.

(Respondent No.7 implead as per Court Order dt.11-10-2023 in WP(PIL).No.248 of 2020)

Respondents

Petition under Article 226 of the Constitution of India is filed praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus by remedial actions of not allowing untreated industrial effluents and toxic sewerage water being thrown in to the nearby sea water and adjacent water bodies, failing which greater damage may also ensue in near future endangering Flora and Fauna, Biodiversity and also endangering the lives and health conditions of the Fishermen living on the abutting sea shore of the area and to pass such other order or orders as this Hon'ble Court deems fit and proper in the said circumstances of the case and in the interests of justice.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to order for appointment of an Expert Committee consisting of eminent persons such as scientists who are Experts In Environmental Laws, Bio Diversity studies, Marine Biology, Marine Engineering, Industrial and other experts to conduct and Identify the reasons, causes and for suggesting remedial measures for this Industrial and Chemical Hazardous Pollutants, across tire line of Coastal of AP (Visakhapatnam & Kakinada), Pending disposal of WP(PIL) 248 of 2020, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and the earlier Order of the High Court dt. 20.09.2023 upon hearing the arguments of Sri Challa Ajay Kumar Advocate for the Petitioners, GP for Forests for the Respondent No.1 and of SRI VARRED SURENDRA REDDUY, Advocate for the Respondent No.2 and of SRI K.MADHAVA REDDY, Standing Counsel for the Respondent No.6 and of SRI N.HARINATH, Deputy Solicitor General for the Respondent No.7 the Court made the following

**ORDER**

**“According to the suggestion made by the learned Amicus Curie, we constitute the following Committee in the first instance with a view to understand the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPS which have been established in the Vizag area are enough to effectively treat the said effluent/sewage.**

**The Committee shall also to determine the functional capacity as against the installed capacity of the STPs and the number of STPS that are required in addition to the existing number with a view to treat the effluent/sewage. The Committee would also determine the places at which the additional sewage/Effluent Treatment Plants are to be located considering not only the present needs of the city of Vizag but keeping in view the demand in future on account of the fact that the in city has**

grown, in population of 17,00,000 in the 2011 census to approximately 23,00,000 as on date.

The following are the members constituted in the Committee:-

- (1) A member to be nominated by the Central Pollution Control Board.
- (2) Nominee of the State Pollution Control Board.
- (3) The Commissioner, Visakhapatnam Metropolitan Region Development Authority (V.M.R.D.A.).

The V.M.R.D.A. shall provide all assistance to the members of the Committee for the purposes of preparation of the reports as envisaged herein above.

We also implead the Central Pollution Control Board as a party respondent and shall figure as respondent No.7 in the array of respondents.

Sri N. Harinath, learned Deputy Solicitor General, waives service for respondent No.7.

We also direct that a tentative amount of Rs.50,000/- (Rupees fifty thousand only) be paid to the Amicus Curie appointed by us by order, dated 20.09.2023. The amount shall be paid by the Visakhapatnam Municipal Corporation.

We also direct all the parties above to make nominations of their respective members within a period of ten (10) days from today and the report be prepared not later than four (4) weeks thereafter.

List on 08.11.2023."

//TRUE COPY//

Sd/- K. KASIRAO ACHARI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To,

1. The Special Chief Secretary, Environment and Forest, Government of Andhra Pradesh. Secretariat, Velagapudi, Amaravathi. Email [spfcs\\_efst@ap.gov.in](mailto:spfcs_efst@ap.gov.in)
2. The Chairman, AP State Pollution Control Board, Government of Andhra Pradesh, Velagapudi, Amaravathi. Email [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in) Phone 0866-2463202
3. The Chairman, AP State Bio-diversity Board, State of Andhra Pradesh, Email [apsbiodiversityboard@gmail.com](mailto:apsbiodiversityboard@gmail.com)
4. The Secretary, Ministry of Environment, Forests and Climate Change (MOEF and CC) Union of India, Indira Paryavaran Bhawan, Jar Bagh Road, New Delhi-110 003 Email [secy\\_moef@nic.in](mailto:secy_moef@nic.in) Phones 91 11 24695262 2462192 (Office) 91 11 24695270 (Fax)
5. The District Collector, O/o. Collectorate Visakhapatnam, Visakhapatnam District, Email [collector\\_vsk@ap.gov.in](mailto:collector_vsk@ap.gov.in)
6. The Commissioner, O/o. Commissionerate of GVMC, Greater Visakhapatnam Municipal Corporation, Visakhapatnam, Email commissioner [\*\*gvmc@yahoo.co.in\*\*](mailto:gvmc@yahoo.co.in)
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032 (1 to 7 by **SPEED POST**)
8. One CC to Sri Challa Ajay Kumar Advocate [OPUC]
9. Two CCs to GP for Forests ,High Court Of Andhra Pradesh. [OUT]
10. Two CCs to GP for Revenue ,High Court Of Andhra Pradesh. [OUT]
11. One CC to Sri Harinath N, Deputy Solicitor General of India [OPUC]
12. One CC to Sri K.S.Murthy, Senior Counsel. [OPUC]
13. One CC to Sri V.Surendra Reddy, Counsel [OPUC]
14. One CC to Sri S.Lakshminarayana Reddy, Counsel [OPUC]
15. The Section officer, Writ (Non Service) Section, High Court of Andhra Pradesh
16. Two spare copies.

ER

HIGH COURT

HC,J & RRR,J

DATED:11/10/2023

LIST ON 08.11.2023

ORDER

WP(PIL).No.248 of 2020

DIRECTION



HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. W.P(PIL). No.248 of 2020

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
12.	10.11.2023	<p>Sri Jupudi V. K. Yagnadutt, in charge Deputy Solicitor General appearing for the Central Pollution Control Board/respondent No.7, submits that pursuant to the orders passed by this Court on 11.10.2023, Smt D. Sowmya has been nominated to be a member of the Committee constituted by this Court.</p> <p>Similarly, Sri V. Surendra Reddy, learned Standing Counsel for Andhra Pradesh Pollution Control Board appearing for respondent No.2, submits that one Sri G. Nagi Reddy has been nominated as a member of the Committee.</p> <p>Learned Standing Counsel appearing for the Commissioner, Visakhapatnam Metropolitan Region Development Authority (V.M.R.D.A.), submits that the Committee is going to have a preliminary meeting next week to take further steps with regard to implementation of the directions issued by this Court <i>vide</i> order, dated 11.10.2023.</p>	

Let a *status* report be filed by the Commissioner, V.M.R.D.A. as regards the outcome of the preliminary meeting.

V.M.R.D.A. is formally incorporated as a party respondent and shall be incorporated as respondent No.8 in the array of respondents.

Learned counsel for the petitioners has filed a memo seeking incorporation of one Mr. Deepak Apte as a Member of the Committee constituted by this Court *vide* order, dated 11.10.2023.

The incorporation of Mr. Deepak Apte as a member of the Committee is sought on the basis of his expertise in the subject of Marine Ecology.

We request Mr. K. S. Murthy, learned Amicus Curie, to advise us on this issue on the next date of hearing.

List on 08.12.2023.

**DHIRAJ SINGH THAKUR, CJ R.RAGHUNANDAN RAO, J**

AMD

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<b>Statement Showing the Location of STPs with their Designed Capacity and Functional Capacity</b>				
<b>Major STPs</b>				
<b>S.No</b>	<b>Location/Area</b>	<b>Capacity MLD</b>	<b>Received MLD</b>	<b>Remarks</b>
1	Mudasarlova Arilova area	13.00	8.50	In function
2	Appughar, Beach road area MVP Colony	25.00	22.70	In function
3	Old Laxmi talkies, near town Kotha Road	38.00	33.35	In function
4	Narava area back side of NH-16 Ayyappaswamy temple backside (108 MLD)	54.00	20.00	Construction takenup upto 108 MLD, completed and infunction 54 MLD
5	Anakapalli (Shankaram)	15.00	7.20	In function
	Sub Total	145.00	91.75	
<b>MINI STPs</b>				
<b>Gajuwaka, Pendurthi and Madhurawada areas</b>				
1	Madinabagh/ GWK adjesent at Steel plant	2.00	1.15	In function
2	Yathapalem Colonies in Gajuwaka area near Gangavaram APIIC area	2.00	1.25	In function
3	0.5 MLD STP a Srinagar in Gajuwaka area	0.50	0.25	In function
4	Mantripalem/ 32 Peripherals near Lankelapalem Juncion	1.00	0.25	In function
5	Karnavanipalem / GWK APIIC Colony	5.00	-	Under Trail Run
6	Rathi Cheruvu/ Pendurthi	2.00	0.75	In function
7	Aganampudi/32 Peripherals near Lankelapalem Junction	6.00	3.78	In function
8	Kommadhi/Madhurawada	4.00	1.90	In function
9	Bakkannapalem / Madhurawada	1.00	0.35	In function
10	2 MLD STP at Marikavalasa of Sy.No.179 in Madhurawada area	2.00	1.20	In function

11	3 MLD STP at Vambay colony in Madhurawada area	3.00	1.25	In function
12	2 MLD STP at YSR Nagar of Sy.No.27 in Madhurawada area	2.00	0.70	In function
13	Boyapalem / Paradesipalem/ Madhurawada	1.00	0.35	In function
14	Paradeshipalem	2.00	0.50	In function
15	Phythorid at Ravulla Cheruvu	1.00	1.00	In function
	Sub Total	34.50	14.68	
	<b>Grand Total</b>	<b>179.50</b>	<b>106.43</b>	

**GREATER VISAKHAPATNAM MUNICIPAL CORPORATOIN : VISAKHAPATNAM**

From  
The Commissioner,  
Greater Visakhapatnam  
Municipal Corporation,  
Visakhapatnam

To  
The Metropolitan Commissioner,  
VMRDA,  
Visakhapatnam

**Lr.RC.No.19A/2023-24/SE(P-II)/EE(PD-IV)/Dt.27-11-2023**

Sir,

Sub: GVMC – Engineering – WP (PIL) no.248 of 2020 of Hon'ble High Court of AP at Amaravathi – Detailed Report Submitted – Regarding.

Ref: 1. Interim Orders of the Hon'ble High Court in IA No.01 of 2020 in WP(PIL) No. 248 of 2020.


2. Meeting convened by Metropolitan Commissioner, VMRDA and District Collector and Magistrate, Visakhapatnam, dt.16-11-2023.

-oOo-

In obedience of interim orders of the Hon'ble High Court of AP in the reference 1<sup>st</sup> cited, and in accordance with the discussions held in the meeting convened in the reference 2<sup>nd</sup> cited, a Detailed report with regard to functioning of existing 19 STPs in GVMC & the timelines for additional STPs, completion of ongoing projects and new projects (New works & STPs), is enclosed herewith for perusal and reference.

Yours sincerely,

  
**COMMISSIONER,  
GVMC**

  
27/11/2023

**Note submitted in connection with the WP (PIL) No.248 of 2020 of Hon'ble High Court of AP at Amaravathi**

In due obedience of the directions of the District Collector and Magistrate of Visakhapatnam in the meeting held on dt.16-11-2023 at the Collectarate, Visakhapatnam, the following report is submitted concerning to the extent of effluent discharge/sewage that is being generated the city of Vizag along with the network.

1. At present there are 19 Nos Sewage Treatment Plants (STPs) in GVMC with a total designed capacity of 179.50 MLD located in entire GVMC limits to treat the domestic sewage that is being generated in the city with a population of about 23.00 lakhs as per the Census year 2021.(Details of STPs capacity and location wise are enclosed for kind perusal)

According to the estimated population of about 23.00 lakhs, the present sewage generated in the City is estimated to be 215.05 MLD (i.e. 85% of the water supply @ 110 Liters Per Person Per Day). Against which, the present total capacity in GVMC is about 179.50 MLD as submitted earlier, thus leaving a deficit of about 35.55 MLD (215.05 – 179.50) only. With the completion of ongoing comprehensive sewerage project which is now under advanced stage of completion at 85%, a new STP of 54.00 MLD by the side of existing Narava STP would come into function within 12 months i.e. by Dec 2024, thereby the total capacity of STPs in GVMC would enhance to 233.50 (179.50+54.00) MLD and through which, the deficit of 35.55 MLD would be covered.

Considering the necessity for expanding to the un-served areas of about 40% and also for future expansion considering the population of 2051, the GVMC has contemplated additional capacities of STPs along with sewerage network to cover the rest of the population, through different schemes with a cost of Rs.641.00 Crores, in which, 80% of the funds are to be met from the GVMC resources. It is targeted to start the execution of these projects from Feb-Mar'2024 and complete in a span of 3 years i.e. by the Dec'2027.

When once, the contemplated proposals are also get completed, the total capacity of STPs that would come in to function is about 308.50 MLD (233.50+25+50) and thus there will be no deficiency is foreseen, even considering the future growth.

2. As regards to the functional capacities Vs designed capacities of the STPs as on date, it is to submit that as of now about 106.43 MLD is discharged in to the 19 STPs against the installed capacity of 179.50 MLD. In this regard, it is to submit that there are 2 packages with a project value of Rs.942 Cr is under progress to lay Sewerage Network of about 655 Km in Gajuwaka and Pendurthi Zones of GVMC along with 60,000 House Service Connections to carry the sewage from the different habitations to the STPs, which will increase the influent discharge at the STP and avoid direct disposal of untreated sewage. Out of the 2 packages, one package of Pendurthi is about 93% completed (with target completion of May'2024) and the remaining one of Gajuwaka is about 40% completed (with target completion of Dec'2024).
3. Further, it is to submit that the Number of STPs that are required in addition to the existing STPs with a view to treat the sewage in near future, are 3 Nos, of which One (1) STP with 54.00 MLD capacity at Narava will come into operation from Dec 2024 and the execution of rest two (2) nos of capacity 75 MLD (25+ 50) is expected to commence from Mar'2024 and proposed for completion by Dec'2027.

4. The details of the New STPs proposed along with their location and timelines are as follows:

STATEMENT SHOWING THE TIMELINES OF CONSTRUCTION OF ADDITIONAL STPs WITH STATUS AND PROJECT COST							
S.No	Zone	Construction of STP at the following location	Quantity	Status	Date of probable completion	Project Cost in Rs. Cr.	Remarks
1.	VI	Narava	54 MLD	90% completed	Dec'2024	942.00	As a part of Package-I (Pendurthi area) Package-II (Gajuwaka & Malakapuram)
2.	III	Appughar	25 MLD	Tender Stage	Mar'2026	88.00	Tenders to be invited
3.	II	Kapuluppada	50 MLD	Approval Stage	Dec'2027	553.00	Permission from the GoAP is awaited.
		<b>Total</b>	<b>129 MLD</b>			<b>1583.00</b>	

5. As a part of enhancing the sewerage network to the newly extended areas, the GVMC 'on one hand' is executing 2 projects with a worth of Rs.942 crores and also contemplated 2 new projects 'on the other hand' with a worth of Rs.641 crores, which are to be tendered out. Thus, projects worth of Rs.1583 crores are proposed by GVMC either from the its own resources or through loans from the Financial Institutions to see the entire area is covered with sewerage network along with necessary treatment capacities. The timelines of the different projects both in execution and under proposals are submitted here under.

A. STATEMENT SHOWING THE TIMELINES FOR COMPLETION OF ON-GOING PROJECTS								
S. No	Zone	Name of the Project	Length of Sewer Network	Capacity of the STP	Status	Date of probable completion	Project Cost in Rs. Cr.	Remarks
1.	VIII	Package-I Providing Sewer Network in Pendurthi area	226 Km	54 MLD (54 MLD already completed and in operation,	93% completed	Dec 2024	412.00	Work in progress
2.	VI	Package-II Providing Sewer Network at Gajuwaka & Malkapuram area	429 Km	another 54 MLD is in execution)	45% Completed	Dec'2024	530.00	Work in progress
			655 Km	108 MLD (54+54)			942.00	

<b>B. STATEMENT OF TIMELINES FOR NEW PROJECTS (NETWORK AND STPs) – PROPOSED</b>							
S.No	Name of the Project	Proposed Sewer Network	Add. Qty. of STP Proposed	Project Cost in Rs. Cr.	Status	Probable completion	Remarks
1.	Providing additional Sewer Network & Gaps including construction of 25 MLD STP at Appughar	50 Km	25 MLD	88.00	Tender Stage	Mar'2026 (2 years duration)	<ul style="list-style-type: none"> <li>• Proposed under Amrut 2.0 – 25% funds</li> <li>• Balance 75% funds GVMC</li> </ul>
2.	Comprehensive Sewerage System in Madhurawada area (Zone-II)	450 Km	50 MLD	553.00	Approval Stage	Dec'2027 (3 years duaration)	92% GVMC Funds through Financial Loan. 8% Funds from AMRUT 2.0
	<b>Total</b>	<b>500 Km</b>	<b>75 MLD</b>	<b>641.00</b>			

As narrated above, it is to submit that the GVMC, Visakhapatnam is taking utmost care with regard to treatment of sewage generated in the city of Visakhapatnam, with the 19 STPs in existence and also worked out plans to meet the future demand of STPs considering the growth and expansion. Likewise, the sewer network is also proposed for extension through different schemes to carry the generated sewage to the STPs. As of now the projects worth of Rs.942 Cr are under progress and Rs.641 Cr are under approval, put together about Rs.1583 Cr is proposed to be invested in the coming 3 years to provide additional Sewage infrastructure with 129 MLD capacity of STPs and 1155 Km of additional Sewer Network.

Further, it is submitted the GVMC will take all necessary steps to ensure proper treatment is carried out through the existing STPs as per the standards and assure that no sewage is let out without proper treatment.

**Photographs of the Joint Committee meeting & inspection on 16.11.2023**



Committee meeting held on 16.11.2023



Inspection of 38 MLD, STP at Old Lakshmi Talkies, near Town Kotha Kota Road, Visakhapatnam on 16.11.2023



Inspection of 38 MLD, STP at Old Lakshmi Talkies, near Town Kotha Kota Road, Visakhapatnam on 16.11.2023



Treated wastewater sample testing in Laboratory in 38 MLD, STP at Old Lakshmi Talkies, near Town Kotha Kota Road, Visakhapatnam.

APHC010260902020

**IN THE HIGH COURT OF ANDHRA PRADESH  
AT AMARAVATI**Bench Sr.No:-6  
[3552]**WP(PIL) NO: 248 of 2020**

Dr. Rajendra Singh and another

...Petitioners

Vs.

The State of Andhra Pradesh and others

...Respondents

\*\*\*\*\*

Advocate for petitioners : Sri Challa Ajay Kumar

Advocate for respondents : Sri A. S. C. Bose, learned Standing  
Counsel for Municipal Corporations,  
learned Advocate General,  
Sri K. S. Murthy, learned Senior  
Counsel – Amicus Curie.**CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR  
SRI JUSTICE CHALLA GUNARANJAN****DATE : 12th November 2025****P C :**

According to the statement made by the learned Advocate General, the sewage lines from Jalaripet, Fishermen's Colony have already been connected with one Sewage Treatment Plant (S.T.P.) at Appugarh while the process for calling the tenders for establishing another S.T.P. at Appugarh is under way after the revision of the cost estimates.

It is stated that the tendering process would be completed by December, 2025 and the construction of an additional S.T.P. with 25 million liters per day capacity in the close proximity of the existing S.T.P. with a capacity of 25 million liters per day would commence somewhere in the month of January, 2026. It is also stated that approximately, 18 months would be required for completing the construction of this new S.T.P.

Mr. K. S. Murthy, learned Amicus Curie, would submit that while the second S.T.P. is sought to be established, with a view to optimally use the said S.T.P., it is necessary to lay down sewage lines from Jalaripet, Fishermen's Colony in addition to the sewage lines which are in existence, as every household it is stated is not connected with the sewage lines which are stated to have been laid from Fishermen's Colony to the existing S.T.P.

We see some merit in the submissions made that with a view to ensure that the second S.T.P. which is proposed to be constructed at Appugarh is optimally used, steps be also taken to lay down the sewage lines which will ultimately bring in the untreated drainage into the proposed S.T.P. They accordingly prepare so that work can then be started on the said project.

A Status Report be filed in this regard as also with regard to the status of the bidding process on or before the next date of hearing.

List on 17.12.2025.

**DHIRAJ SINGH THAKUR, CJ**

**CHALLA GUNARANJAN, J**

AMD

**Item No.1:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.240 of 2025 (SZ)**

[Earlier O.A. No.526 of 2025(PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the news item in The Times of India, dt: 20.09.2025, titled **“Untreated sewage from 23 drains getting discharged into the sea in Vizag”**

**And**

Greater Visakhapatnam Municipal Corporation,  
Through its Commissioner,  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 11.12.2025.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Mr. K. Ravindranath for R1 & R2.  
Mrs. Revathi Manivannan for R3.

**ORDER**

1. The above matter was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as *Original Application No.526 of 2025 (PB)* based on the news item published in The Times of India dated 20.09.2025, titled **“Untreated sewage from 23 drains getting discharged into the sea in Vizag”**, which has been transferred to this Bench and renumbered as *Original Application No.240 of 2025 (SZ)*.

2. Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.

3. Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.1 and 2 and Mrs. Revathi Manivannan, the learned counsel, accepts notice on behalf of Respondent No.3.

4. The Andhra Pradesh Pollution Control Board (APPCB) has filed its report along with a copy of the note submitted by the Greater Visakhapatnam Municipal Corporation (GVMC).

5. However, the GVMC is directed to file an independent report in this regard.

6. The learned counsel appearing for the APPCB seeks time to file an additional report.

7. With the consent of the learned counsels, post the matter on **20.02.2026** for final hearing. In the meantime, the respondents are directed to file their respective reports.

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Prashant Gargava, EM**

**O.A. No.240/2025 (SZ)**  
**11<sup>th</sup> December, 2025. Mn.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT  
CHENNAI IN CONNECTION WITH**

**Original Application No. 240 of 2025(SZ)**

**[Earlier O.A. No. 526 of 2025 (PB) filed before the Hon'ble NGT, New  
Delhi]**

**IN THE MATTER OF:**

News item titled "Untreated sewage from 23 drains getting discharged into  
the sea in Vizag"

**INDEX**

<b>Sl. No.</b>	<b>Description of the Document</b>	<b>Page No.</b>
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2.	<b>Annexure-I</b> The Hon'ble NGT, New Delhi order dated 14.10.2025.	9-11
3.	<b>Annexure-II</b> The APPCB report dated 09.12.2025	12-65
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It is certified that all the documents contained in the above annexure are true  
copies.

**PAIDI VENKATA**  
**MUKUNDA RAO**  
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**Place: Visakhapatnam**  
**Dt:17.02.2026**

**Environmental Engineer,**  
**A.P. Pollution Control Board,**  
**Regional Office, Visakhapatnam**

**Report in compliance with the Hon'ble NGT, Southern Zone, Chennai vide Order dated 11.12.2025 in Original Application No. 240 of 2025(SZ) [Earlier O.A. No. 526/2025(PB)] on the News Item titled "Untreated sewage from 23 drains getting discharged into the sea in Vizag".**

It is to submit that the Hon'ble NGT, Principal Beach, New Delhi registered *suo-motu* on the basis of the news item titled " Untreated sewage from 23 drains getting discharged.

The Hon'ble NGT, New Delhi in its order dated 14.10.2025 in Original Application No. 526/2025(PB), stated that

*“ 3. The news item states that while 18 out of 41 drains have been diverted to sewage treatment plants (STPs) by the Greater Visakhapatnam Municipal Corporation, the remaining 23 continue to release untreated wastewater into coastal stretches including RK Beach, Jalaripeta, Appughar, Sagar Nagar, and Rushikonda. This has resulted in murky beaches, plastic and waste washing ashore during rains and high tides, and an increased cleanup burden for sanitary staff.*

*4. The news item further highlights that, according to environmentalists, in the absence of proper sewage treatment, toxic waste discharged into the sea can eventually re-enter the food chain.*

*5. The news item indicates a violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Environment (Protection) Act, 1986.*

*6. The news item raises substantial issues regarding compliance with environmental norms and implementation of the provisions of scheduled enactment.*

*7. The power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

*8. Hence, we implead following as respondents in this matter:*

1. Respondent no.1- Greater Visakhapatnam Municipal Corporation, Through Commissioner, Tenneti Bhavan, Daspalla Hills, Visakhapatnam - 530003, Andhra Pradesh, India;

2. Respondent no.2- Andhra Pradesh Pollution Control Board, Through member Secretary, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007;

3. Respondent no.3- Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032;

4. Respondent no.4- Ministry of Environment, Forest & Climate Change, Chennai, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the appropriate Bench of the Tribunal at least one week before the next hearing date. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Southern Zonal Bench, Chennai, therefore, OA is transferred to the Southern Zonal Bench for appropriate further action. The office is directed to transfer the original record of the OA to Southern Zonal Bench, Chennai.

11. List before Southern Zonal Bench at Chennai on 11.12.2025”

Copy of the Hon’ble NGT Order dated 14.10.2025 is submitted as **Annexure-I**.

In compliance to the NGT Order dated 14.10.2025, the APPCB has submitted report dated 09.12.2025 to the Hon’ble NGT. Copy of the APPCB report dated 09.12.2025 is submitted as **Annexure-II**.

The Hon'ble NGT, Chennai in its order dated 11.12.2025 in Original Application No. 240 of 2025(SZ) [Earlier O.A. No. 526/2025(PB)] stated that

1. *The above matter was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.526 of 2025 (PB) based on the news item published in The Times of India dated 20.09.2025, titled “Untreated sewage from 23 drains getting discharged into the sea in Vizag”, which has been transferred to this Bench and renumbered as Original Application No.240 of 2025 (SZ).*
2. *Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.*
3. *Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.1 and 2 and Mrs. Revathi Manivannan, the learned counsel, accepts notice on behalf of Respondent No.3.*
4. *The Andhra Pradesh Pollution Control Board (APPCB) has filed its report along with a copy of the note submitted by the Greater Visakhapatnam Municipal Corporation (GVMC).*
5. *However, the GVMC is directed to file an independent report in this regard.*
6. *The learned counsel appearing for the APPCB seeks time to file an additional report.*
7. *With the consent of the learned counsels, post the matter on 20.02.2026 for final hearing. In the meantime, the respondents are directed to file their respective reports.*

1. Copy of the Hon'ble NGT Order dated 11.12.2025 is submitted as **Annexure-III**.

In compliance to the NGT Order dated 11.12.2025, the following is submitted:

- Out of 19 STPs operated by GVMC, APPCB is regularly collecting samples at the outlet of 16 STPs for monitoring compliance.

- APPCB installed Real-time Waste water Quality Monitoring Stations (RTWQMS) at the outlet of 3 STPs located at Appughar, Old Town and Narava of Visakhapatnam, which are being monitored regularly.
- The GVMC proposed to construct 25 MLD STP in addition to the existing STP at Appughar and 20 MLD STP at Kappulauppada.
- The GVMC along the beach road, five sewage pumping stations at Fishing Harbour, Pandurangapuram, Shanti Ashram, Sagarnagar and jodugullapalem are existing to pump sewage to the STPs.
- The GVMC proposed to provide sand beds with suitable vegetation across the open drainage at the sagarnagar area. The objective of the intervention is to reduce biochemical oxygen demand levels of the drainage water before it discharge into the sea as an interim and eco friendly treatment measure on pilot scale. After successful implementation of the sagarnagar, the same model shall be implemented across all the open drains discharging into the sea.

This report is submitted for kind consideration and will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

**Place: Visakhapatnam**  
**Dt: 17.02.2026**

**PAIDI VENKATA**  
**MUKUNDA RAO**  
**Environmental Engineer,**  
**A.P. Pollution Control Board,**  
**Regional Office, Visakhapatnam**

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